Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 6/2004 in O.A. No. 558/2002

this the 19th day of April, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)
HON'BLE SHRI M.L. SAHNI, MEMBER (J)

H.K. Mishra and others

....Applicants

By Advocate: Sri Mohan Agrawal

## Versus

- 1. Shri Vinod Vaish ,Secretary, Ministry of Communication, Telecom, Sanchar Bhawan, 20, Ashoka Road, New Delhi.
- 2. Sri V.P. Sinha, Chairman and Managing Director,
  Bharat Sanchar Nigam Ltd. 148 B, Statesman House, Bara
  Khamba Road, New Delhi.
- 3. Sri V.K.Shukla , Chief General Manager (Telecom)
  Bharat Sanchar Nigam Ltd. Eastern U.p. Circle,
  Hazratganj, Lucknow.

... Respondents

By Advocate: Sri G.S. Sikarwar

## ORDER (ORAL)

## BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The applicants have moved this contempt petition alleging that the orders passed by this Tribunal in O.A. No. 558/2002 on 14.11.2002 have not been complied with so much so that the decision of the Principal Bench in O.A. No. 1442/2002 been taken into consideration. The order in the said shall decide O.A. "the respondents the was representation of the applicants within a period of from the date of receipt of this order, three months along with copy of the representation dated 10.3.97 and copy of the decision of Principal Bench."

2. The relief claimed by the applicants in the O.A. was for grant of a pay scale equal to the pay scale of Assistants in the Central Secretariat Services. Identical question was involved in the

- O.A. Now. 1442/2002 filed before the Principal Bench.
- 3. We have heard counsel for the parties and perused the pleadings.
- Counsel for the respondents has arqued that 4. since the matter pertains to the the BSNL and B.S.N.L. notified under section 14(2) of the has not been AT Act, 1985, the CCP , therefore, cannot be entertained by this Tribunal. He has relied on the orders No. 231/2002 in O.A. No. 209/2002 where the contempt petition was rejected on it was not found maintainable. However, we find the order that granting pay scale have already issued on 14.7.2003 (Annexure -4) and the representation of the applicants has been decided by order dated 12.4.2003 which is a speaking order. It has also taken into consideration the orders passed by the Principal Bench in O.A. No. In the circumstances, we find no wilful 1442/2002. disobediance on the part of the respondents proceedings under contempt. Contempts are droppoed.

Quality (M.L.Sahni)

Member (J)

RIEUS

(S.P.Arya)

Member (A)